

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOUTH EAST U.P. POWER TRANSMISSION COMPANY LIMITED

Relevant Particulars		
1.	Name of corporate debtor	South East U.P. Power Transmission Company Limited
2.	Date of incorporation of corporate debtor	September 11, 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40105UP2009PLC038216
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Premises No. 116, Cyber Heights, TC/G - 2/2 and TC/G 5/5 Vibhuti Khand, Gomati Nagar Lucknow, UP-226010 (as per MCA records)
6.	Insolvency commencement date in respect of corporate debtor	July 16, 2020
7.	Estimated date of closure of insolvency resolution process	January 12, 2021 (being 180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Rajesh Samson Registration No: IBBI/IPA-001/IP-P00240/2017-18/10469
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Deloitte Touche Tohmatsu India LLP, 7 th Floor, Building 10 Tower B, DLF Cybercity Complex, DLF Phase II, Gurugram 122022, Haryana, India Email ID: rajeshsamson@deloitte.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Deloitte Touche Tohmatsu India LLP, 22 nd Floor, DLF Epitome, Building 5 Tower A, DLF Cybercity, DLF Phase III, Gurugram 122022, Haryana, India Email ID: inseupip@deloitte.com
11.	Last date for submission of claims	July 30, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the **South East U.P. Power Transmission Company Limited** on July 16, 2020.

The creditors of **South East U.P. Power Transmission Company Limited**, are hereby called upon to submit their claims with proof on or before July 30, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional: Rajesh Samson

Date and Place: July 17, 2020, Gurugram